

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 83/7/NCLT/AHM/2017

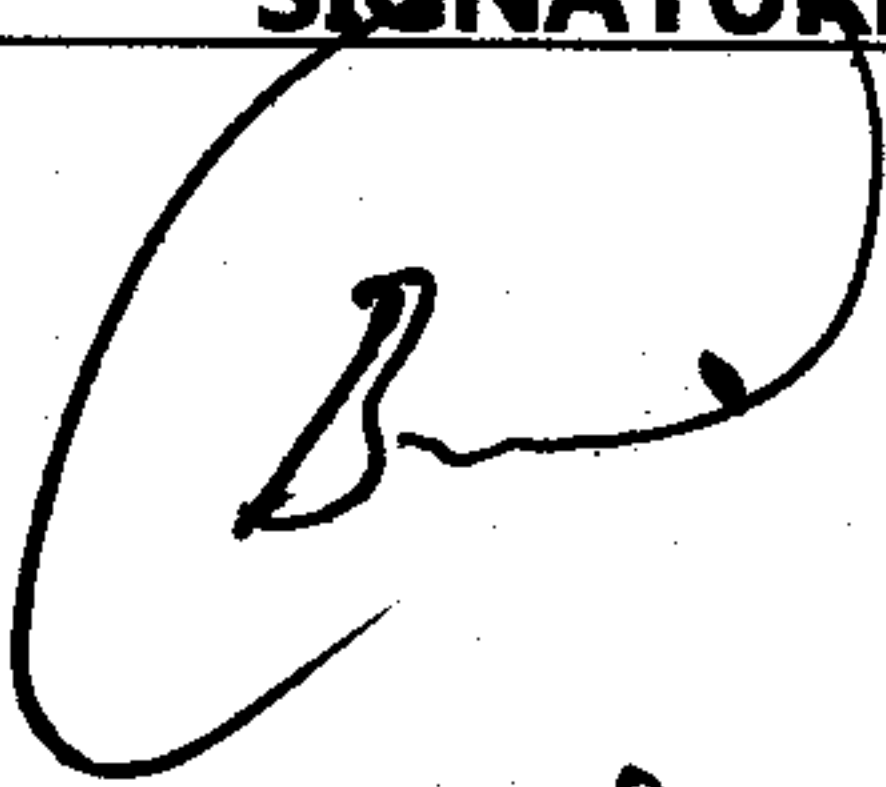
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017**

Name of the Company: IDBI Bank Ltd.
V/s.
Bhatia Coke Washeries Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Baiju Bhagat	Advocate	Petitioner	
2.	Krina R. Parikh For Arjun R. Sheth	Advocate	Respondent	K. R. Parikh

ORDER

Learned Advocate Mr. Baiju Bhagat present for Financial Creditor/ Applicant.
Learned Advocate Ms. Krina Parikh i/b Learned Advocate Mr. Arjun Sheth present
for Respondent.


Proof of service of notice of date of hearing filed.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent.

Learned Counsel for Applicant filed memo stating that as per the instruction of the
applicant he is withdrawing the application with liberty to file it before appropriate
Tribunal.

Permission granted accordingly.

Application is disposed of as withdrawn with liberty to file before appropriate
Tribunal.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of August, 2017.